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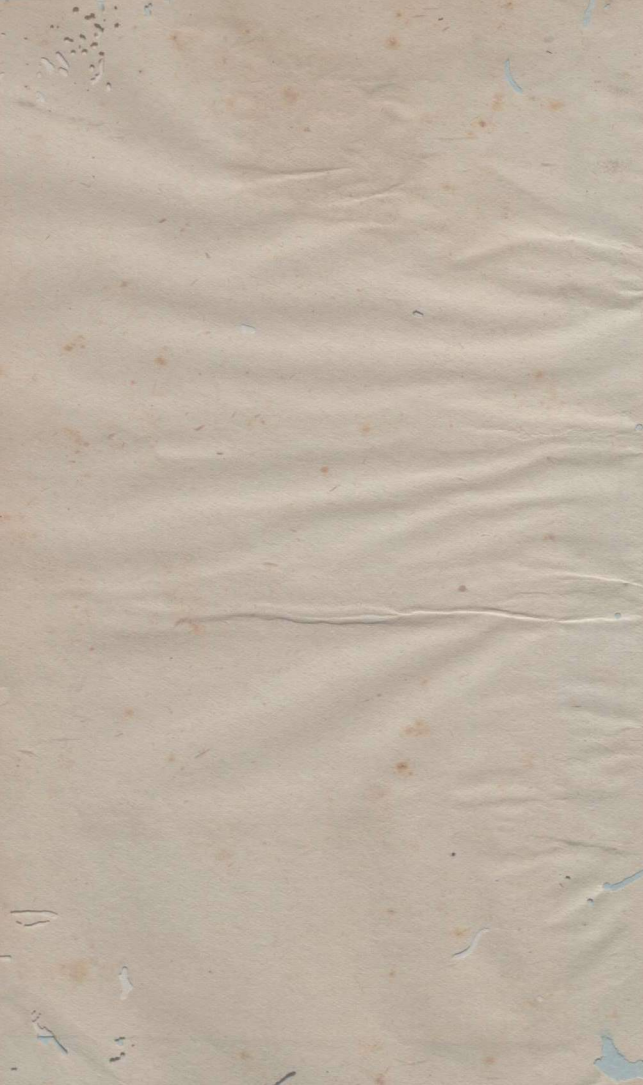
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VOL. III

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THE
CONSTITUENT ASSEMBLY OF INDIA
(LEGISLATIVE) DEBATES

Official Report

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(11th December to 12th December, 1947)

First Session

OF THE

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1947



धर्मचक्रा-प्रवर्तनाय



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Code of Criminal Procedure (Amendment)—

(Insertion of new Chapter XXIV)

(by Shri Ram Sahai).

Introduced. 1184.

Code of Criminal Procedure (Amendment)—

(Amendment of Sections 496 and 497)

(by Pandit Thakur Das Bhargava).

Introduced. 1186.

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- Introduced. 1187-88.
- Coffee Market Expansion—
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- Control of Shipping—
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- Criminal Tribes (Amendment)—
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- Criminal Tribes (Repeal)—
(*by Prof. N. G. Ranga*)
Introduced. 1184.
- Criminal Tribes (Repeal)—
(*by Shri M. Ananthasayanam Ayyangar*)
Introduced (barred as subsequently decided by the Honourable the Speaker). 1186.
- Damodar Valley Corporation—
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- Delhi and Ajmer-Merwara Land Development—
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- Delhi and Ajmer-Merwara Rent Control—
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- Delhi and Ajmer-Merwara Rent Control (Amendment)—
Introduced. 42.
- Motions to consider and to refer to Select Committee (Referred to Select Committee). 366-79.
- Presentation of Report of Select Committee. 994.
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- Delhi Muslim Wakfs (Amendment)—
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- Delhi Premises (Requisition and Eviction)—
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- Motions to consider and to refer to Select Committee (Referred to Select Committee). 379-82.
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- Dentists—
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- Dock Workers (Regulation of Employment)—
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- Electricity (Supply)—
Introduced. 704.
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- Motions to consider and to refer to Select Committee (Referred to Select Committee). 1197-98.
- Presentation of the Report of Select Committee. 1379.
- Motions to consider as reported by Select Committee and to circulate. 1547-57, 15559-62.
- Consideration of Clauses. 1562-82.
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- Factories (Amendment)—
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- Foreign Exchange Regulation (Amendment)—
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- Foreigners (Amendment)—
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- Indian Army and the Indian Air Force (Amendment)—
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- Indian Companies (Amendment)—
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(*by Dr. P. S. Deshmukh*),
Introduced. 1185
- Indian Companies (Amendment)—
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(*by Dr. P. S. Deshmukh*)
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- Indian Medical Council (Amendment)—
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- Indian Merchant Shipping (Amendment)—
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- Indian Navy (Discipline) (Amendment)—
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- Indian Nursing Council—
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- Provincial Insolvency (Amendment)—
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